

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) NO.11 OF 2021

In the matter of:

Vipul Ltd & Anr

Appellant

Vs

Solitaire Capital India & Ors

Respondent

Present:

Mr. Sarojanand Jha, Mr. Suraj Malik, Mr. Abhimanyu Bhandari, Advocates for appellant.

Mr. CS Chauhan, Advocate for R1 and R2.

Mr. Ratnako Banerjee, Sr. Advocate, Mr. P. Nagesh, Mr. Chauhan and Mr Shivam Wadhwa, Advocates for Respondent.

Mr. Gaurav Pachnanda, Sr. Advocate, Mr. Renu Gupta and Mr Avni Sharma, Advocates for R7 and 8.

Mr. Rahul Malhotra, Mr Shubnham Paliwal, Mr. Himanshi Madan, Advocates for Respondent No.9.

ORDER

(Virtual Mode)

09.02.2021- Heard learned counsel for the appellant. The main issue raised in this appeal is that when the matter is pending before the Arbitrator then how the company petition for oppression and mismanagement can be entertained by the Tribunal.

Learned counsel for Respondent No.1, 2, 5 7, 8 and 9 accepts Notice. Let notice be issued to other Respondent No.3, 4, 6, 10, 11 and 12 by speed post. If the appellant provides the E-mail ID of the Respondent, then notice be also sent through email. Requisites alongwith process fee, if not filed, be filed within two days.

Respondents may file reply affidavit within two weeks. Rejoinder, if any, one week thereafter. Let the matter fixed for Admission (After Notice) on **8th March, 2021.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Dr.Alok Srivastava)
Member (Technical)

Bm/kam